

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Since this Department has been granted autonomy in respect of its personnel matters the recruitment rules have been framed independently. However, the criteria of eligibility and procedures of selection are based on the guidelines prescribed by the Department of personnel & Training from time to time and adopted mutatis- mutandis in case of this Department.

#### **Eradication of Poverty**

5361. SHRI RAMCHANDRA VEERAPPA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Karnataka has sent any scheme to eradicate poverty with World Bank aid;

(b) if so, the details thereof; and

(c) the quantum of assistance sought and the response of the World Bank in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-GOVERNMENT (SHRI SUKH RAM): (a) No, Sir.

(b) and (c) : Do not arise.

#### **Scooters India Ltd. Delhi**

5362. SHRI BHERU LAL MEENA: Will

the PRIME MINISTER be Pleased to state:

(a) whether the Government are aware of some irregularities by the management in the Delhi unit of the Scooters India Limited;

(b) if so, the details thereof;

(c) whether the Government have received any information in this regard from the staff Union of the Scooters India Limited, Delhi;

(d) if so, the details thereof; and

(e) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES (SHRI P.K. THUNGON): (a) to (e) Some allegations about irregularities by the management in the Delhi Unit of Scooters India Limited (SIL), relating to recovery of dues from Sundry debtors, despatch of SIL's products to private individualism without receiving payment or any bank guarantees, fraud, existence of a commission racket etc. were received more than one and a half year back which had been looked into. It was found that there was no substance in the allegations except the one regarding recovery of dues. The Company stated that it was taking necessary action to realise its dues.

#### **Supernumerary Posts**

5363. SHRI HARCHAND SINGH : Will the PRIME MINISTER be pleased to state:

(a) the criteria and circumstances under which supernumerary posts are created;

(b) whether there is any limit of creating such posts;

(c) whether the number of such posts can exceed the number of posts originally considered by the Departmental Promotion Committee; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). A supernumerary post is normally created to accommodate an officer who is entitled to hold a lien against a permanent post but cannot get a post due to non-availability of a regular permanent post. A supernumerary post is a shadow post. It can be created only if another vacant permanent or temporary post is available. It is personal to the officer for whom it is created and no extra financial commitment is involved in the creation of such posts.

It is, sometimes, necessary to relax the above criteria. In exceptional circumstances supernumerary posts are also created when it becomes necessary to post an officer to implement a judgement of supreme Court/CAT and no permanent or temporary vacancy is available. Such a post is purely personal to the officer and has to be continued only till it is held by that officer or another vacancy in the same grade and cadre becomes available.

(c) and (d). Yes, Sir. Sometimes such posts can exceed the number of posts originally considered by the Departmental Promotion Committee, for a temporary phase, when these posts are created to accommodate officers in exceptional circumstances.

#### **Japanese Technology for Maruti Vehicles**

5364. SHRI PRABHU DAYAL KATHERIA: Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Japanese technology adopted in Maruti cars/vans matches the Indian road conditions;

(b) if not, whether most of the accidents involving Maruti vehicles are due to this reason;

(c) whether the Government had examined the Indian road conditions at the time of adopting the Japanese technology for Maruti Vehicles;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISE (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) Does not arise.

(c) and (d) Maruti vehicles meet the road-worthiness criteria laid down in the Central Motor Vehicle Rules and have been tested and certified as roadworthy by Government approved test agencies.

(e) Does not arise.

#### **C.B.I. Inquiry into Maruti Udyog Limited**

5365. SHRI MADAN LAL KHURANA:  
SHRI MOHAN RAWALE

Will the PRIME MINISTER be pleased to state:

(a) whether C.B.I. is conducting an inquiry into the several irregularities committed in the Maruti Udyog Limited;